

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 173/MP/2017

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 and read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : **29.8.2017**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : INOX Wind Infrastructure Services Ltd. (IWISL)

Respondents : PGCIL and 3 Others

Parties present : Ms. Swapna Seshadri, Advocate, IWISL
Shri Awinash Pandey, IWISL
Shri Alok Gupta, IWISL
Shri Parteek Prasun, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking relaxation in the provisions of Regulations 2(b) (i), 8, 12 and 15 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the corresponding provisions in the Detailed Procedure made thereunder to enable the Petitioner to evacuate power from the wind power projects in accordance with the guidelines issued by Ministry of New and Renewable Energy.

2. Learned counsel for Sitac requested the Commission to implead as party to the petition. Learned counsel for the Petitioner objected the same and submitted that if the respondent Sitac is affected party, he should move an application for impleadment.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents, if not served already. The Commission directed the Respondents to file their replies, by 15.9.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.9.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 17.10.2017.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**

